

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105

IB-841/ND/2020
New IA/2292/2024

IN THE MATTER OF:

Kedrion Biopharma Inc.

Vs.

Wizman Impex Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 10.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the IRP : Mr. Rachit Ranjan, Adv.

ORDER

New IA/2292/2024:-

This is an application filed by the IRP in terms of Section 21(1) of the IBC, 2016 read with Regulation 17(1) of the IBBI (IRP for CP) Regulations, 2016, placing on record certifying the constitution of CoC. Heard the submissions made by the Ld. Counsel on behalf of the IRP. The report certifying the constitution of CoC is taken on record with just exceptions, the present application i.e. New IA/2292/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)